

FORM A PUBLIC ANNOUNCEMENT

(UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)

FOR THE ATTENTION OF THE CREDITORS OF (PREMISHREE DEVCON PRIVATE LIMITED)

RELEVANT PARTICULARS

<p>1. Name of Corporate Debtor</p> <p>2. Date of incorporation of corporate debtor</p> <p>3. Authority under which corporate debtor is incorporated / registered</p> <p>4. Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor</p> <p>5. Address of the registered office and principal office (if any) of corporate debtor</p> <p>6. Insolvency commencement date in respect of corporate debtor</p> <p>7. Estimated date of closure of insolvency resolution process</p> <p>8. Name and registration number of the insolvency professional acting as interim resolution professional</p> <p>9. Address and e-mail of the interim resolution professional, as registered with the Board</p> <p>10. Address and e-mail to be used for correspondence with the interim resolution professional</p> <p>11. Last date for submission of claims</p> <p>12. Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional</p> <p>13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)</p> <p>14. (a) Relevant Forms and (b) Details of authorized representative are available</p>	<p>Premishree Devcon Private Limited</p> <p>13/02/2012</p> <p>ROC- Gwalior</p> <p>CIN:- U45200MP2012PTC027687</p> <p>Khasra no. 8/1/1, Village Mundalabag Patwar Halka 60, Tehsil Sanwer Indore MP 452001 IN 19.07.2019. (Copy of order received by Interim Resolution Professional on 22nd JULY, 2019 Via Post)</p> <p>23rd December, 2019 (180th Days From the date of commencement of Insolvency)</p> <p>Name:- MR. Navin Khandelwal, Regn. no.: -IBBI/IPA-001/IP- P00703/2017-2018/11301</p> <p>Address:- 206, Navneet Plaza, 5/2 Old Palasia, Indore- 452001</p> <p>Email id:- navink25@yahoo.com</p> <p>Address:- 206, Navneet Plaza, 5/2 Old Palasia, Indore- 452001</p> <p>Email id:- irp.prem121@gmail.com</p> <p>2nd August, 2019</p> <p>Home buyers of Real Estate projects of Corporate Debtor</p> <p>1. Ashutosh Gokhale- IBBI/IPA-001/IP- P00613/2017-2018/11072</p> <p>2. Neelesh Gupta- IBBI/IPA-002/IP- N00176/2017-18/10448</p> <p>3. Rakesh Barnmecha-IBBI/IPA-001/IP- P01632/2019-2020/12604</p> <p>Relevant Forms: Mentioned in Point #5</p>
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1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the process of the **Premishree Devcon Private Limited** on 26.06.2019.
 2. The creditors of Premishree Devcon Private Limited, Indore, are hereby called upon to submit their claims with proof on or before 2nd August, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10
 3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
 5. The claim may be submitted in their specified forms - Form B -Operational Creditor (Other than Workmen/ Employee); Form C- Financial Creditor; Form CA - Financial Creditor in a class; Form D- Workmen/ Employee; Form E- Authorized Representative of Workmen/ Employee and Form F - other creditors.
- Submission of false or misleading proofs of claim shall attract penalties. Navin Khandelwal Interim Resolution Professional in the matter of Premishree Devcon Private Limited. Regn no.: - IBBI/IPA-001/IP- P00703/2017-2018/11301 Date:- 19th JULY Place:- INDORE**

N. Khandelwal